

E- FIR No. 030729/2020  
State Vs. Unknown  
PS Harsh Vihar  
u/s 379 IPC

19.12.2020

Present: Ld. APP for the State through VC.

Ld. Counsel for applicant.

An application for release the vehicle on superdari received through e-mail.

Reply be called from the concerned IO/SHO for 21. 12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

MM-2/Shahdara/KKD/Delhi

19.12.2020

Digitally signed by  
AJEET NARAYAN  
Date: 2020.12.19

(Ajeet Narayan)

E FIR No. 44611/19  
State Vs. Unknown  
PS Farsh Bazar  
u/s 379 IPC

19.12.2020

Present: Ld. APP for the State through VC.

Ld. Counsel for applicant.

An application for release the vehicle on superdari received through e-mail.

Reply be called from the concerned IO/SHO for 22.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**  
**NARAYAN**  
MM-2/Shahdara/KKD/Delhi  
19.12.2020

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AJEET NARAYAN  
Date: 2020.12.19  
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FIR No. 257/12  
State Vs. Parveen Kumar Sharma & Ors.  
PS Farsh Bazar  
u/s 420 IPC

19.12.2020

Present: Ld. APP for the State through VC.

Ld. Counsel for applicant.

An application for calling status report received through e-mail.

Reply be called from the concerned IO/SHO for 08.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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MM-2/Shahdara/KKD/Delhi

19.12.2020

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AJEET NARAYAN  
Date: 2020.12.19  
18:00

FIR No.593/20  
State Vs. Gaurav & Anr.  
Harsh Vihar  
u/s 323/341/34 IPC

19.12.2020

Present: Ld. APP for the State through VC.

Ld. Counsel for applicant.

An application for calling status report received through e-mail.

Reply be called from the concerned IO/SHO for 24.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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MM-2/Shahdara/KKD/Delhi

19.12.2020

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Date: 2020.12.19

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FIR No.969/20  
State Vs. Rohit @ Rinku  
PS Harsh Vihar  
u/s 392/394/34 IPC

19.12.2020

Present: Ld. APP for the State through VC.

Ld. Counsel for applicant.

An application u/s. 437 Cr.P.c received through e-mail filed on behalf of accused namely Rohit @ Rinku for grant of bail.

Reply be called from the concerned IO/SHO for 21.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**  
**NARAYAN**  
MM-2/Shahdara/KKD/Delhi  
19.12.2020

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AJEET NARAYAN  
Date: 2020.12.19  
Ajeet Narayan

State Vs. Unknown  
FIR No. 941/20  
PS: Harsh Vihar

19.12.2020

Present: Ld. APP for the State through VC.  
Ld. Counsel for the applicant.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. vehicle No. **DL5SCC-5007** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle No. **DL5SCC-5007** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of **Manjeet Singh vs State 214 (2014) DLT 646** for the purpose of secondary evidence and obtaining the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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19.12.2020

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AJEET NARAYAN  
Date: 2020.12.19  
(Ajeet Narayan)

FIR No.450/20  
State Vs. Harish @ Golu  
PS Farsh Bazar

19.12.2020

Present: Ld. APP for the State.  
Ld. Counsel for applicant.  
Put up for clarification on 21.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**  
**NARAYAN**  
(Ajjeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
19.12.2020

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Date: 2020.12.19  
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FIR No.43999/19  
State Vs. Unknown  
PS Farsh Bazar  
u/s 379 IPC

19.12.2020

Present: Ld. APP for the State.  
Ld. Counsel for applicant.

Put up for clarification on 21.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**  
**NARAYAN**  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
19.12.2020

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Date: 2020.12.19  
19:00

FIR No.242/18  
Pranav Rastogi Vs. Milind Gupta & Ors.  
PS Farsh Bazar

19.12.2020

Present: Ld. APP for the State.

Ld. Counsel for applicant.

Status report received. Copy to be supplied to the applicant.

Issue notice to the IO to be present with case diary on 23.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

19.12.2020

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AJEET NARAYAN  
Date: 2020.12.19  
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FIR No.418/20  
State Vs. Kallu  
Harsh Vihar

19.12.2020

Present: Ld. APP for the State.  
Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Kallu.

IO has filed reply. Perused.

At this stage, it is submitted by Ld. Counsel for the applicant/accused that he wants to withdraw the present application.

In view of the submissions of counsel for applicant/accused, the present application stands dismissed as withdrawn. Same stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**  
**NARAYAN**  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
19.12.2020

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Date: 2020.12.19  
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FIR No.982/20  
State Vs. Kamil @ Shehzada  
PS Harsh Vihar

19.12.2020

Present: Ld. APP for the State.  
Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Kamil for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. Perused.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

Considering the facts that accused is in JC since 11.12.2020, investigation is at the initial stage and considering the previous involvement of the accused, this court is not inclined to release the accused on bail. Accordingly, bail application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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NARAYAN

MM-2/Shahdara/KKD/Delhi

19.12.2020

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NARAYAN

Date: 2020.12.19 14:23:19

(Ajeet Narayan)